



2026:AHC:30481

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4056 of 2026

Ram Kishan

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dharmendra Pratap Singh
Counsel for Respondent(s)	:	C.S.C., Hari Narayan Singh

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. It is argued by counsel for the petitioner that the order dated 05.08.2023 passed by the respondent no.3/Tehsildar, Tehsil Bharthana, Etawah in the proceedings initiated under Section 67 of the U.P. Revenue Code, 2006 is absolutely non speaking order and the same has been passed in complete violation of the law laid down by Coordinate Bench of this Court in the case of ***Rishipal Singh and others Vs. State of U.P. and others reported in 2023 (1) ADJ 154***. It is argued that without considering the aforesaid aspect of the matter, statutory appeal as provided under sub Section (5) of Section 67 of the U.P. Revenue Code, 2006 filed by the petitioner was rejected by the respondent No.2/Collector Etawah vide order dated 28.10.2025.

2. The matter requires consideration.

3. Learned Standing Counsel has accepted notice on behalf of respondents no.1 to 3. Mr. Hari Narayan Singh, learned counsel has accepted notice on behalf of respondent no.4.

4. Admit.

5. Six weeks' time is granted to all respondents to file counter affidavit.

Rejoinder affidavit may be filed within a week, thereafter.

6. List thereafter. Until further orders of this Court, the effect and operation of the order dated 05.08.2023 passed by the respondent no.3/Tehsildar, Tehsil Bharthana, Etawah as well as the order dated 28.10.2025 passed by respondent No.2/Collector Etawah shall remain stayed.

(Prakash Padia,J.)

February 11, 2026

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